

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 1208  
TO BE ANSWERED ON 01.08.2024**

**HEALTH INSURANCE COVERAGE AMONG GIG AND PLATFORM  
WORKERS**

**1208. SHRI DIGVIJAYA SINGH:**

**SMT. MAUSAM NOOR:**

**SMT. RAJANI ASHOKRAO PATIL:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether Government has any strategy to extend social welfare protection to gig and platform workers;**
- (b) if so, the details thereof and if not, the reasons therefor;**
- (c) whether Government is aware of the significant gap in health insurance coverage among gig and platform workers; and**
- (d) if so, the details of steps Government has taken to bridge this gap and improve insurance coverage for gig and platform workers?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (d): The provisions of social security & welfare for the gig and platform workers have been given in the Code on Social Security, 2020 which has been enacted by the Parliament.**

**The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme.**

**The provisions of the Code are yet to come into effect.**

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